

BEFORE THE SECURITIES APPELLATE TRIBUNAL  
MUMBAI

**Date : 01.02.2024**

**Misc. Application No. 42 of 2024  
And  
Appeal No. 90 of 2024**

Som Distilleries & Breweries Ltd. .... Appellant

Versus

Securities and Exchange Board of India ... Respondent

Mr. P. N. Modi, Senior Advocate with Mr. Neville Lashkari,  
Advocate i/b Crawford Bayley & Co. for the Appellant.

Mr. Vishal Kanade, Advocate with Ms. Nidhi Singh, Ms. Deepti  
Mohan, Mr. Nishin Shrikhande, Ms. Komal Shah, Mr. Harish  
Ballani, Ms. Hubab Sayyed, Ms. Nidhi Faganiya, Advocates i/b  
Vidhii Partners for the Respondent.

ORDER :-

1. As the appellant has deposited the penalty under protest, no  
interim order is being passed in this matter.

2. Two weeks' time is allowed to the respondent to file a reply.  
Two weeks thereafter to file rejoinder. List for admission and for  
final disposal on February 26, 2024.

Ms. Meera Swarup  
Technical Member

01.02.2024  
PTM